The CTBTO will consist of a conference of States Parties which will meet on an annual basis; a 51 member Executive Council to monitor day to day implementation; and a Technical Secretariat to assist in the verification activity including the operation of the International Data Centre and the International Monitoring System. The CTBTO will be located in Vienna (Austria).

5. Entry into force : This provision states that the treaty shall enter into force 180 days after the date of deposit of instruments of ratification by all states listed in Annex 2 to this treaty, but in no case earlier than two years after its opening for signature. This provision also states that if the treaty has not entered into force three years after the date from the time the treaty opened for signature, there is a provision for a conference of the States Parties of those who have already deposited their intruments of ratification, to take place to decide by consensus what measures consistent with international law may be undertaken to accelerate the ratification process in order to facilitate the eafly entry into force of this treaty. Annex 2 is a list of 44 countries, including India. We have made it clear we are not bound by this provision.

6. Eiyhdrawal : The CTBT provides for withdrawal by a State Party in exercise of supreme national interest.

7. Review The Treaty provides for a review by the States Parties at a periodic interval of ten years. The Review Conference is expected to decide on the conduct of underground PNE's on the basis of consensus.

8. Verification The verification regime will consist of an International Monitoring System based upon four international technology networks - seismic, Radionuclide, Hydroacoustic and Infrasonic monitoring networks. Monitoring stations are distributed globally to provide for requisite degree of assurance that the treaty is being observed and any violations can be detected. In addition, provisions for On site Inspection have also been included in the Treaty

[Translation]

Arjuna Award

495 SHRI THAWAR CHAND GEHLOT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of players selected by the Government for giving the Arjun awards in 1993-94, 1994-95 and 1995-96;

(b) the number out of them awarded with the award, and

(c) the reasons for not giving the award to all the selected players?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) Arjuna Award was given to 10 persons in 1993 and to 8 persons in 1994. For 1995 the awards have not been finalised.

(b) All the selected players were awarded.

(c) Does not arise.

Irrigation Potential

496. DR. SATYANARAYAN JATIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the total irrigation water available in the country and the extent to which it is being utilized as on March 1996; and

(b) the details of increase in the irrigation potential during the last five years in Madhya Pradesh and the amount spent on it?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) The total utilisable water available in the country is about 1142 billion cubic metres. Out of this, 606 billion cubic metres of water is being utilised. Out of the available water for utilisation, irrigation potential of approximately 89.42 million hectares has been anticipated to be created in the country as on March 1996 and approximately 79.04 million hectares has been anticipated to be utilised

(b) Increase in irrigation potential and amount spent on it in the last five years in Madhya Pradesh are as follows :

Year	Increase in Irrigation Potential (Million hectares	n Amount spent (Rupees crores)
1991-92	0.132	392 36
1992-93	0.111	440 58
1993-94	0.086	449 98
1994-95	0.092	345 33
	(anticipated)	(Revised Estimate)
1995-96	0.104	428 74
	(Target)	(Outlay)

[English]

Passport Office in Cannanore

497. SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of EXTERNAL AFFAIRS be pleased \sim_{\star} to state .

(a) whether any representation has been received for setting up a passport office in Cannanore district of Kerala;